

Annexure 4

Name of the corporate debtor **Vrundavan Ceramic Pvt. Ltd.**  
 Date of commencement of CIRP: **27.09.2024**  
 List of creditors as on **01.07.2026**

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

S No.	Name of Creditor	Details of claim					Details of claim							Amount of claim under verification		
		Date of receipt	Amount Principal claimed	Amount Interest claimed	Other Claimed amount	Total Amount Claimed	Amount of claim admitted*	Nature of Claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in COC/SCC	Amount of contingent claim		Amount of any mutual dues, that may be set off	Amount of claim not admitted
1	Intec Capital Limited	13-02-2020	3,25,16,989	16,90,77,541	43,27,935	20,59,22,465	9,89,20,473	Unsecured Fin	NIL	Claim filed as an Corporate Guarantee given by CD	No	24.65	Nil	Nil	10,70,01,992	Nil
<b>Total</b>			<b>3,25,16,989</b>	<b>16,90,77,541</b>	<b>43,27,935</b>	<b>20,59,22,465</b>	<b>9,89,20,473</b>								<b>10,70,01,992</b>	

Notes:  
 1. Pursuant to the IBBI (Liquidation Process) (Fourth Amendment) Regulations, 2026, notified vide Press Release No. IBBI/PR/2026/11 dated 04 June 2026, claims which were submitted, verified and admitted during the Corporate Insolvency Resolution Process ("CIRP") are required to be carried forward into liquidation and are not required to be filed afresh or re-verified by the Liquidator.  
 2. The stakeholders had submitted their claims during CIRP and such claims were duly verified and admitted by the Resolution Professional. However, no fresh claims were filed by these stakeholders during liquidation. Accordingly, pursuant to the aforesaid amendment, the claims admitted during CIRP have been carried forward and admitted by the Liquidator for the same admitted amount, without requiring fresh submission or re-verification.

Place New Delhi  
 Date 01.07.2026